

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

OA No. 798 of 2012

Birabara Bahira Applicant

-Vs-

Union of India & Ors. Respondents

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1. Order dated 23rd October, 2012.

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THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)

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The case of the Applicant is that Respondent-Department intimated, in letter under Annexure-A/3 dated 26.10.2009, to the applicant that if he applies his case would be considered in accordance with departmental rules and instructions. As a part time casual labourer as per the instruction of the DGP&T dated 06-06-1988 he is entitled to preference over the fresher in open recruitment to GDS post. He has submitted application pursuant to Notification under Annexure-A/4 dated 31st August, 2012 for the post of GDSBPM, Goda Cuttack BO in account with Borikina SO. Hence he has prayed for a direction to the Respondents to give preference over the fresher. Heard Mr.P.K.Padhi, Learned Counsel for the Applicant and Mr. S.B.Jena, learned ASC for the Union of India (on whom copy of this OA has been served) appearing for the Respondents and perused the records. In view of the letter under Annexure-A/3, I do not find any specific direction is required at this stage. However, considering the prayer of the applicant's counsel without entering to the merit of the matter this OA is disposed of at this admission stage,

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with direction to the Respondents that while considering the case of the applicant along with others, for the post in question, the Respondents should keep in view the promise made to the Applicant in letter under Annexure-A/3. As prayed for copy of this order along with OA be sent to the Respondent No.3 at the cost of the applicant; for which learned counsel for the applicant undertakes to furnish the postal requisite within three days hence.


(A.K. Patnaik)
Member (Judicial)